3

CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

C.P. NO.: 40/2003 IN O.A. NO. 6/2001.

Dated this Friday, the 25th day of July, 2003.

CORAM : Hon'ble Shri A. S. Sanghvi, Member (J).

Hon'ble Shri Shankar Prasad, Member (A).

Shri Suryabali Devraj Pandey

Petitioner.

(By Advocate Shri S. P. Inamdar)

ν/s.

Union of India & others

Respondents.

(By Advocate Shri V. S. Masurkar)

TRIBUNAL'S ORDER :

Heard Shri S. P. Inamdar, Learned Counsel for petitioner and Shri V. S. Masurkar, Learned Counsel for Respondents.

- Learned Counsel for applicant submits that after the decision in the O.A. the applicant had given an option for absorption in M.T.N.L. and pursuant to the option exercised by him he has become an employee of M.T.N.L. He says that M.T.N.L. is bound to carry out its liabilities and pay the pension and other retirement benefits to the applicant as per the terms and conditions of absorption.
- 3. Since now the case of absorption in M.T.N.L. is put forward by the applicant and M.T.N.L. is sought to be made liable for the non-compliance of the orders of the Tribunal, we find that we have no jurisdiction to entertain and try this Contempt Petition as M.T.N.L. is not covered under our

jurisdiction. The Contempt Petition therefore deserves to be returned for presentation before the proper forum. Registry is therefore directed to return the contempt petition papers to the applicant for presentation to the proper forum retaining one set for our records. However, the alleged contemnors are discharged so far this Tribunal is concerned.

Snanparobresad

(SHANKAR PRASAD)

MEMBER (A).

A. ---.

(A. S. SANGHVI)

MEMBER (J).

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